

F. No. J-18/15/2017-Judicial
Government of India
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

Shastri Bhawan, New Delhi,
Dated 20th March, 2017

OFFICE MEMORANDUM

Sub: Clarification on OM No. 26(1)2014/Judl. dated 01.10.2015 regarding fees payable to the various Panel Counsel (for Union of India) in Nagpur/Aurangabad/Goa Benches of Bombay High Court-Reg.

The undersigned is directed to refer this Department's OM No. 26(1)/2014/Judl. dated 01.10.2015 regarding revision of fee payable to various categories of Central Government Counsel.

2. It has come to notice of this Department that Panel Counsel for Benches of Bombay High Court at Nagpur, at Aurangabad & at Goa are claiming fee as per table 'C' of the aforesaid OM dated 01.10.2015 which is applicable only to Panel Counsel for The High Court of Bombay, Principal Seat at Mumbai, Calcutta High Court, Principal Seat at Kolkata, CAT Bombay Bench at Mumbai & CAT, Calcutta Bench at Kolkata & not for Benches of Bombay High Court /Calcutta High Court/CAT, Circuit Bench at Nagpur.

3. In this regard it is clarified that there is a different Panel of Counsel to conduct Central Govt. litigation i.e. Special Counsel, Sr. Panel Counsel Group-I, Group-II & Junior Counsel before Bombay High Court, Principal Seat at Mumbai /CAT Bombay Bench at Mumbai & before Calcutta High Court, Principal Seat at Kolkata & CAT, Calcutta Bench at Kolkata, only these counsel are liable to be paid their professional fee as per table 'C' of the aforesaid OM dated 01.10.2015. On the other hand, the various panel counsel (Senior Panel Counsel & Central Govt. Counsel) for Benches of Bombay High Court at Nagpur, Aurangabad, Goa & CAT, Circuit Bench at Nagpur (Sr. Panel Counsel/ACGSC) are to be paid their professional fee etc. as per table 'B' (in respect of Senior Panel Counsel in various Benches of Bombay High Court / CAT, Nagpur Circuit Bench) & table 'D' (in respect of Central Govt. Counsel in various Benches of Bombay High Court / ACGSC in CAT Circuit Bench Nagpur) as scheduled in the aforesaid OM dated 01.10.2015.

4. This issues with the approval of competent authority.


(R. K. Srivastava)
Deputy Legal Adviser
Tel. 011-23387543

Copy to:

1. The PS to MLJ/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary.
2. The Incharge, Branch Secretariat, Mumbai.
3. Shri Anil C. Singh, Addl. Solicitor General of India, Bombay High Court.
4. Shri Rohit Baban Dev, Asstt. SGI, Bombay High Court, Nagpur Bench.
5. Shri Deshpande Sanjeeva Bhaskarrao, Asstt. SGI, Bombay High Court, Aurangabad Bench.
6. Shri Dattaprasad Vithal Prabhu Lawande, Asstt. SGI, Bombay High Court, Goa Bench.
7. Shri Anoop Singh Parihar, Advocate w.r.t. his letter dated 05.07.2016 for information.